

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD**

Original Application No. 235 of 2001

Allahabad, this the 16th day of February, 2009.

Hon'ble Mr. Justice A.K. yog, Member-J
Hon'ble Mr. S.N.Shukla, Member-A

1. Bhaggan Son of Sri Prabhu Prasad,
Resident of Village - Mimilia, Post Shikarpur,
District - Maharajganj.
Ex- Extra Department Branch Post Master
(E.D.B.P.M.), Shikarpur, District - Maharajganj.
.....Applicant

(By Advocate : Sh. A.B Singh)

Versus

1. Union of India through Post Mater General,
Gorakhpur Region, Gorakhpur.
2. Director of Postal Services, Gorakhpur, District
- Gorakhpur.
3. Senior Superintendent of Post Officer,
Gorakhpur, District - Gorakhppur.

.....Respondents.

(By Advocate : Sh. S. Chaturvedi)

ORDER

Delivered by Mr. JUSTICE A.K.Yog

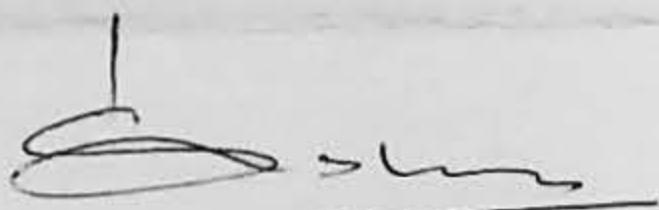
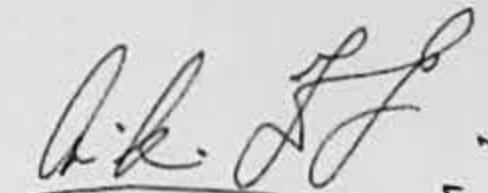
Shri A.B.Singh, Advocate/counsel for the
applicant and Shri Pankaj Srivastava Advocate, holding
'Brief' of Shri S.Chaturvedi counsel for the
respondents.

2. Perused the pleadings and the documents annexed
therewith. The applicant was engaged as EDBPM (Extra
Departmental Branch Post Master). According to the
averments in this OA, who was served with a show cause

(Signature)

notice was given; enquiry was held; applicant has been found guilty of wrong delivery of sum of Rs. 600/- as held by the Enquiry Officer. The disciplinary authority vide order dated 30.12.1998 awarded punishment of removal from service. The departmental appeal has been rejected.

3. We have perused the Appellate Order and we find that appellate authority has considered the relevant material and evidence on record. There is no illegality or irregularity in the impugned order. OA has no merit and it is accordingly dismissed. No Cost.


A.M.
J.M.

SH/